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Kerala Agricultural University (Amendment) Act, 1973

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Kerala Agricultural University (Amendment) Act, 1973

An Act further to amend the Kerala Agricultural University Act, 1971. WHEREAS it is expedient furtherto amend the Kerala Agricultural University Act, 1971, for the purpose hereinafter appearing; Be it enacted in the Twenty-fourth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Agricultural University (Amendment) Act, 1973.
- (2) It shall be deemed to have come into force on the 21st day of April, 1973.

2. Amendment Of Section 27 :-

In section 27 of the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act), to sub-section (12), the following proviso shall be added, namely:-

"Provided that where the post of the first Vice-Chancellor after the commencement of this Act falls permanently vacant before the expiry of the period for which he has been appointed, either by resignation or otherwise, the Chancellor may appoint another person as Vice-Chancellor for a period not exceeding three years, on such terms and conditions as the Chancellor may determine".

3. Repeal And Saving :-

- (1) The Kerala Agricultural University (Amendment) Ordinance, 1973 (4 of 1973), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be

deemed to have been done or taken under the principal Act as amended by this Act.